CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No.156/TD/2023

Subject : Application under Section 14 and Section 15 (1) of the Electricity

> Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations,

2020 for grant of an inter-state trading licence.

Date of Hearing : 30.6.2023

Coram : Shri I. S. Jha, Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

: Wind World (India) Power Development Pvt. Ltd. (WWPDPL) Petitioner

Parties Present : Shri Tabrez Malawat, Advocate, WWPDPL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the present application has been filed for the grant of Category 'V' inter-State trading licence.

- 2. The Commission observed that as per the Special Audited Balance Sheet as on 31.3.2023, the Petitioner company does not meet the net worth requirement for grant of Category-V trading licence. In response, learned counsel for the Petitioner submitted that inadvertently wrong Special Audited Balance Sheet was attached along with the Petition. Accordingly, learned counsel prayed for to file a revised special audited balance sheet. The said request was allowed by the Commission and the Petitioner was directed to file revised special audited balance sheet, on affidavit, on or before 21.7.2023.
- 2. The Petition shall be listed for hearing on 26.7.2023.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)